

[English]

**Pension Scheme for the Journalists**

1021. SHRI HARIN PATHAK : Will the Minister of LABOUR be pleased to state :

(a) whether the Government have decided to provide pension to the journalists in the near future ; and

(b) if so, the details thereof ?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) and (b). The Government have already introduce new Employees' Pension Scheme for all the EPF subscribers including journalists covered under the Employees' Provident Funds and Misc. Provisions Act, 1952. The Scheme, *inter-alia*, provides for payment of monthly pension in the contingencies of superannuation, retirement, permanent total disablement, death etc. Minimum 10 years' contributory service is necessary for being entitled to pension. The pension will be worked out on the basis of the average pensionable salary of the last 12 months. The amount of normal superannuation pension with 33 years' contributory service will be 50% of the pensionable salary. The minimum amount of pension for the persons who have been member of the family pension scheme 1971 for 24 years is Rs. 500/- P.M. the minimum amount of the family pension for the widow with two children is Rs. 680/- P.M.

**Re-constitution of Tobacco Board**

1022. SHRI SOBHANADREESWARA RAO VADDE : Will the Minister of COMMERCE be pleased to state :

(a) whether the Tobacco Board was reconstituted recently ;

(b) if so, the details of new members of the Board;

(c) the criteria fixed for the selection of such members; and

(d) the respective sponsorship of each public member nominated recently to the tobacco Board ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) Yes, Sir. The Tobacco Board was reconstituted *vide* Notification dated June 1st, 1995.

(b) the new members on the Board notified on 1st June, 1995 are as under :

1)	Shri Dattatraya Bandaru, Member Lok Sabha	Member -Elected by Lok Sabha
2)	Shri K. V. R. Chowdhary, Member , Lok Sabha.	Member - Elected by Lok Sabha
3)	Joint Deirector of Agriculture, (Special Projects & Crops) Orissa.	Member- To represent Govern- ment of Orissa.
4)	Officer nominated by Government of Maharashtra.	Member - to represent Govern ment of of Maharashtra.
5)	Shri V. Nageshwar Rao, Khammam District. (AP)	Member - To represent Growers of Tobacco.
6)	Shri P.V. Ramkrishan Rao. khammam District, (A.P)	Member _ To represent Growers of tobacco.
7)	Shri Gade Venkatappa Reddy, Kothareddypalan Guntur District (A.R)	Member - to represent Growers of tobacco.
8)	Shri Vellam Reddy Mastan Reddy. prakasam District (A.P)	Member - to represent Growers of tobacco.
9)	Shri Bondela Reddiah, West Godavari District (A.P.)	Member - To represent Growers of tobacco.
10)	Shri Ramraj Urs, Mysore District (Karnataka)	Member - to represent Growers of tobacco.
11)	Shri R. Gopalakrishna Guntur (A.P.)	Member - To represent Exporters/ Processors of tobacco.
12)	Shri Maddi Laxmiah, Guntur (A.P.)	Member - To represent Exporters/ Processors of tobacco.
13)	Shri M. Umamaheswar, Rao, Guntur (A.P.)	Member - To represent Exporters/ Processors of tobacco
14)	Shri Y. V. Rao, Guntur (A.P.)	Member - To represent Exporters/ Processors of tobacco.

(c) the member of the Tobacco Board were selected as per provisions of 'Establishment and Constitution of the Board' under section 4 of the Tobacco Board Act, 1975 and rules on "Manner of filling Vacancies and terms of office of members" as provided under Rule 3 and 4 of the Tobacco Board Rules, 1976.

(d) Recommendations for nomination to the Tobacco Board were obtained from the various State Governments, Ministry of Agriculture, Ministry of Industrial Development and the Tobacco Board. Nominations were also received directly from individuals, public representatives and other interested bodies. The nominations received were scrutinised, in consultation with the Tobacco Board, to determine the fulfilment of legal requirement of the Act/Rules, and to provide due representation to important tobacco growing areas, trade and industry.

#### Financial Institution

1023. SHRI S.M. LALJAN BASHA :

PROF. UMMAREDDY VENKATESWARLU :

Will the Minister of FINANCE be pleased to state:

(a) whether the Government propose to appoint a commission to study the need for numerous financial institutions doing the very same kind of job; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) No such proposal is under consideration at present.

(b) Does not arise.

#### Welfare Scheme For Organised Workers

1024. SHRI KUNJEE LAL : Will the Minister of LABOUR be pleased to state :

(a) the number of workers in organised sector in Rajasthan as on January, 1, 1995 ;

(b) whether the Union Government have agreed to provide funds for the welfare measures started by the state Government for the welfare of these workers during 1994-95 ;

(c) if so, the details of the schemes implemented and the assistance provided in this regard; and

(d) the details of the schemes which have not yet been provided any Central assistance?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) to (d) . The information is being collected and will be laid on the House.

#### Over-invoiced Goods under Duty Exemption

1025. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of FINANCE be pleased to state :

(a) whether the attention of the Government has been drawn to the news-item captioned "Goods grossly over-invoiced under duty exemption; Exporters defraud government of Crores of rupees" appearing in the "Indian Express" dated November 19, 1995;

(b) if so, the facts thereof;

(c) the total number of cases of defraud that have come to light and the details thereof; and

(d) the action Government propose to take to check the defrauding of the Government of crores of rupees?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) Yes Sir.

(b) Investigations carried out by the officers of Delhi Custom House in the recent past against the exporters of Quartz analog watches, computers, exposed films and garbage bags has resulted in detection of suspected over-invoicing of goods. Follow-up action in these cases have revealed purchases of export goods by the ultimate exporter from non-existent companies/supporting manufacturers incorporated in the DEEC book. The consignments were bound for Hong-Kong and Dubai.

(c) 99 cases of over-invoicing have been reported during the year 1994-95 and 1995-96 (upto September 1995). Declared value of export goods in these cases is Rs. 3184 lakhs approximately as against accepted/estimated value of Rs. 940 lakhs (approx).

(d) Revised guidelines have been issued for determining the CIF value of import licence under para 49 of the Export-Import Policy. Enforcement agencies have been instructed to be more vigilant, besides conducting close scrutiny of export documents.

#### Child Labour

1026. SHRI ARJUN SINGH YADAV : Will the Minister of LABOUR be pleased to state :